

IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH

COURT – IV – Special Bench

24. COMP.APPL/102/2024 in C.A.(CAA)/9(MB)/2024

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

MS. LAKSHMI GURUNG
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON 08.04.2024

NAME OF THE PARTIES: Tata Motors Limited

SECTION: 230-232, 234 OF THE COMPANIES ACT, 2013. Rule 11 of NCLT, 2016

ORDER

1. Mr. Tapan Deshpande i/b Cyril Amarchand Mangaldas, Ld. Counsel for the Applicant present.
2. **COMP.APPL/102/2024:** Ld. Counsel for the Applicant submits that the order in CA(CAA)/9/2024 has already been pronounced on 22.03.2024. In that view of the matter, he seeks to withdraw the present Application.
3. At the request of the Counsel, Comp. Application is **dismissed** as withdrawn.

Sd/-
ANU JAGMOHAN SINGH
Member (Technical)

Sd/-
LAKSHMI GURUNG
Member (Judicial)